<table>
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<th>**Ref.:**QMS - 7.0</th>
<th><strong>Subject:</strong> Institutes conducting post sea courses not complying with CIP –reg.</th>
<th><strong>F. No. 21- TR(4)/2006-II</strong></th>
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<th><strong>Approved by the Director General of Shipping Secretary to the Govt. of India.</strong></th>
<th><strong>Training Circular No. 05 of 2017</strong></th>
<th><strong>Date : 24.05.2017</strong></th>
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This Directorate, vide DGS Order No.23 of 2014, has issued CIP guidelines for institutes which are conducting post-sea competency courses. These guidelines were effective from 1.1.2015 and all the institutes conducting post-sea competency courses were required to comply with this Comprehensive Inspection Programme (CIP) and obtain certification before 30th June, 2015.

2. It is observed that till date many institutes have not undergone CIP in terms of the aforesaid DGS orders.

3. All the DGS approved maritime training institutes are aware that the international maritime regulator i.e. International Maritime Organization (IMO) lays down required standards and suitable guidelines through different maritime conventions from time to time. The International Convention on Standards of Training, Certification and Watch keeping for Seafarers, 1978, [STCW Convention, 1978] read with its Code [STCW Code] deals with the requirement of qualifications, the nature of the training and standards to be maintained & followed for the maritime field & profession in the global shipping industry. India being a party to the Convention is obliged to give effect to the provisions of the Conventions, so as to improve the level of maritime education and training in the country.

--2/c
4. Regulation I/6 (Training & assessment) of the Annex to the said International Convention [as amended in 2010: known as Manila Amendments] mandates that, “Each party shall ensure that:

.1 the training and assessment of seafarers, as required under the Convention, are administered, supervised and monitored in accordance with the provisions of Section A-I/6 of the STCW Code; and
.2 those responsible for the training and assessment of competence of seafarers, as required under the Convention, are appropriately qualified in accordance with the provisions of section A-I/6 of the STCW Code for the type and level of training or assessment involved.”

5. Similarly, Section A-I/6 of STCW Code provides as under; “Training and assessment

Each party shall ensure that all training and assessment of seafarers for certification under the Convention is:

.1 structured in accordance with written programmes, including such methods and media of delivery, procedures, and course material as are necessary to achieve the prescribed standard of competence; and
.2 conducted, monitored, evaluated and supported by persons qualified in accordance with paragraphs 4, 5 and 6.”

6. India being a party to the said Convention is obliged to give effect to the provisions & mandates of the Convention. Accordingly the national laws, on the subject are amended in line with the provisions of the Convention. The provisions related to the conventions were included in the Merchant Shipping Act, 1958, in the year 1987, by the Parliament of India, through an amendment in the Principal Act [Merchant Shipping Act, 1958].

7. The Government of India in exercise of powers conferred under Section 87, 98, 457 and 458 of the Merchant Shipping Act, 1958, has vide Gazette Notification G.S.R.546 (E) dated 30th July, 2014 notified Merchant Shipping (Standards of Training, Certification and Watch keeping for Seafarers) Rules, 2014[Repealing Merchant Shipping (Standards of Training, Certification and Watch keeping for Seafarers) Rules, 1998 earlier notified vide G.S.R. 191(E) dated 20.04.1998].These rules deal with various aspects of the maritime education, training & certifications in the country, so as to make our seafarers at par with the International standards as required by the STCW Convention.

8. Rule 75 of the said rules states as under; ‘Supervision by the Director General of Shipping’. Director General of Shipping shall supervise that all training and assessment of seafarers for certification is –

1. Structured in accordance with written programmes including such methods and media of delivery, procedure and course material as are necessary to achieve the standard of competence as specified in Chapters II to VIII of the STCW Code;
2. Conducted, monitored, evaluated and supported by persons qualified in accordance with paragraphs 4 to 6 of the section A-1/6 of the STCW Code.

9. These rules as mentioned in preceding paras are made and notified under Section 457 of the Act. In order to ensure that all training and assessment of seafarers for certification is administered, supervised and monitored in accordance with the STCW Convention and its Code, Director General of Shipping recognizes the Maritime Training Institutes & issues various guidelines, training circulars, orders, Merchant Shipping Notices from time to time. These guidelines are given a wide publicity on official website [www.dgshipping.gov.in] of the Directorate.

10. It is once again brought to the notice of all the DGS approved maritime training institutes that in order to improve the quality of training in the institutes approved by the Directorate General of Shipping, in exercise of the powers vested in him/her through MS(STCW Rules) 2014, has introduced the mechanism of CIP for post sea institutes. The Director General of Shipping has taken a serious view of the laxity of the training institutes who have not undergone the CIP and has directed that if the training institutes conducting post-sea courses do not comply with the guidelines latest by 31st July, 2017, the intake capacity of all the courses conducted by these institutes will be reduced by 10% from August, 2017 and the percentage of reducing the intake capacity will be increased every month thereafter till the institutes comply with these guidelines.

11. This issues with the approval of the Director General of Shipping and ex-officio Addl.Secretary to the Govt.of India.

Sd/-

(Sanjay Anchalwar)
Dy.Director General of Shipping

To
All DGS approved Maritime Training Institutes
conducting post-sea courses.